(To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii))

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 50 (RE – 2010)/2009-2014
New Delhi, Dated : 3rd June, 2011

Subject: Exemption for export of 10,000 MTs of organic edible oils.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-2014 (as amended from time to time), the Central Government hereby amends, with immediate effect, Notification No. 85 dated 17.03.2008 read with Notification No. 7 dated 30.09.2010, as amended from time to time.

2. The export of edible oils was initially prohibited for a period of one year with effect from 17.03.2008 vide Notification No. 85 dated 17.03.2008 which was extended from time to time. This extension is upto 30.09.2011 in terms of Notification No. 7 dated 30.09.2010.

3. In relaxation of above prohibition, certain exemptions have been granted through various notifications issued from time to time namely (a) export of Castor Oil (b) export of coconut oil from Cochin Port (c) Deemed export of edible oils(as input raw material) from DTA to 100% EOUs for production of non-edible goods to be exported (d) export of oil produced out of minor forest produce even if edible, ITC(HS) Code 15159010, 15159020, 15159030, 15159040, 15179010 and 15219020 and (e) export of edible oils in branded consumer packs of upto 5 Kgs subject to a ceiling of 10,000 MTs upto 31.10.2011. In addition, the prohibition on export of edible oils will also not apply to export of 10,000 MTs of organic edible oils, per annum, duly certified by APEDA, subject to following conditions:

(a) Quantity limit shall be 10,000 MTs per annum;
(b) It should be duly certified by APEDA as being organic edible oils;
(c) Export contracts should be registered with APEDA, New Delhi prior to shipment;
(d) Exports shall be allowed only from Customs EDI Ports.

4. Effect of this notification:

Prohibition on export of edible oils is upto 30.09.2011. But, the same will not apply to export of Organic edible oils (new addition now) in addition to other relaxations/exemption granted earlier; but with a ceiling of 10,000 MTs per annum and subject to certain conditions mentioned in para (3) above.

(Anup K. Pujari)
Director General of Foreign Trade
E-mail: dgft@nic.in

(Issued from F.No.01/91/180/774/AM10/Export Cell)